

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI

ON THE 10th OF AUGUST, 2022

WRIT PETITION No. 7680 of 2022

Between:-

1. **PADMAKAR DHARMADHIKARI S/O
NARAYANRAO DHARAMDHIKARI, AGED
ABOUT 74 YEARS, OCCUPATION: RETIRED 55B
A ADARSH NAGAR, DISTRICT DEWAS (MADHYA
PRADESH)**
2. **DEEPAK BUTE S/O MADHUKAR BUTE, AGED
ABOUT 59 YEARS, OCCUPATION: SERVICE 55-A
ADARSH NAGAR DIST. DEWAS (MADHYA
PRADESH)**
3. **RASHIDA BEE W/O ABDULHAFIZ SHEKH, AGED
ABOUT 66 YEARS, OCCUPATION: HOUSEWIFE,
R/O 54, ADARSH NAGAR, DIST DEWAS
(MADHYA PRADESH)**

.....PETITIONERS

(BY SHRI VISHAL SHRIVASTAVA, ADVOCATE)

AND

1. **THE STATE OF MADHYA PRADESH THROUGH
ITS PRINCIPAL SECRETARY, COOPERATIVE
DEPARTMENT, MINISTRY, VALLABH BHAWAN,
BHOPAL (MADHYA PRADESH)**
2. **MADHYA PRADESH RAJYA SAHAKARI AWAS
SANGH MYDT. THR ITS MANAGING DIRECTOR
SAHAKAR BHAVAN, T.T. NAGAR, BHOPAL
(MADHYA PRADESH)**
3. **ADARSH GRAH NIRMAN SAHAKARI SANSTHA
MYDT. THROUGH ITS AUTHORIZED OFFICER,
DISTRICT DEWAS (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI VALMIK SAKARGAYEN, GOVT. ADVOCATE)

.....
This petition coming on for admission this day, the court passed the

following:

ORDER

Grievance of the petitioner is that the respondent No.2 is not releasing the title deeds pertaining to the properties of the petitioners kept as security while availing loan from the respondent No.3 for construction of house.

Learned counsel for the petitioner submits that despite repayment of the loan and issuance of No Dues Certificate by the respondent No.3 in favour of the petitioner, respondent No.2 is not releasing the aforesaid documents. In this regard the petitioner has already preferred representations (Annexure P/9) dated 05.06.2020 and 25.01.2022, but no decision whatsoever has been taken till date.

In the circumstances respondent No.2 may be directed to decide the representation as expeditiously as possible.

On the other hand, learned counsel appearing for respondent No.1/State has no objection to the innocuous prayer made by the petitioner.

In the facts and circumstances of the case and looking to the fact that the representations are pending, the respondent No.2 is directed to decide the pending representations (if not already decided) as expeditiously as possible preferably within a period of four weeks and pass a reasoned and speaking order. If it is found that documents are not required further, the same may be returned within the aforesaid period to the petitioners.

It is made clear that this Court has not expressed any opinion on the merits of the case. The present petition is disposed off with the aforesaid direction.

(S. A. DHARMADHIKARI)
JUDGE

